

LOK SABHA

Thursday, 26th August, 1954

The Lok Sabha met at a Quarter Past Eight of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

9-20 A.M.

MOTION FOR ADJOURNMENT

MODIFICATION OF DECISION OF LABOUR APPELLATE TRIBUNAL ON BANK DISPUTES BY GOVERNMENT

Mr. Speaker: I have received a notice from some Members, namely, Shri Shankar Shantaram More, Shri A. K. Gopalan, Shri Asoka Mehta, Shri H. N. Mukerjee, Shri Tridib Kumar Chaudhuri and Shri M. S. Gurupadaswamy which runs as under:—

“The serious situation arising out of the order passed by the Government of India on August, 24, 1954 modifying the decision of the Labour Appellate Tribunal on the appeals against the Award of the All India Industrial Tribunal (Bank Disputes) dated the 28th April, 1954”.

I should like to know the date on which the orders were passed and the dates on which they were notified.

The Minister of Labour (Shri V. V. Giri): 24th August, 1954.

Mr. Speaker: Now, I must tell the hon. Members who have tabled this motion my reactions to it. I think

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the subject is important and deserves discussion. The only point left for me to consider is as to whether it should be allowed as an adjournment motion. On that point, I see that though the matter is important, it is not of such an urgent character that you must have the discussion today. I would, therefore, ask the hon. Members to have a discussion of two hours and there is the separate rule 211 and I am sure the Government will allot the necessary time for discussion on any convenient day.

Shri Asoka Mehta (Bhandara): All of us, Sir, who have signed the adjournment motion are intimately connected with the trade union movement and we have been informed by our colleagues that this action is completely undermining the confidence of the employees and workers in the adjudication machinery. Secondly, we are also connected with the organisation of bank employees and we feel that 75 per cent. of the bank employees stand to lose heavily because of this modification of the award. Also the peace and efficiency in the banking sector of economy have been seriously affected because the bank employees are very much perturbed by the changes that have been made by the Government. It is for these reasons that the adjournment motion needs to be admitted and discussed at an early date.

Mr. Speaker: The Government should find the time for the motion. We shall discuss it on Monday. Discussion is permissible for two and a half hours under the rules. So, the hon. Member will get half an hour more for discussion instead of two hours for an adjournment motion.